THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): (a) No, Sir.

(b) Does not arise.

Development of durable assets on SCs/STs land

2556. SHRI NANDI YELLAIAH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether implementation orders have been issued by the Ministry at the national level to put many non-Dalits to work, in developing durable assets on land owned by Scheduled Castes and Scheduled Tribes (SCs/STs);
 - (b) if so, the details of such plans to be implemented at national level;
 - (c) whether implementation of such plans has commenced; and
 - (d) if so, which are the States where implementation of such plans has commenced?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) No, Sir. The Ministry has not issued any orders regarding working of non-Dalits in developing durable assets on land owned by Scheduled Castes and Scheduled Tribes.

Mahatma Gandhi NREGA is demand based. Adult members of every rural household, irrespective of their caste or status may apply for doing unskilled manual work under the Act subject to a ceiling of 100 days per household in a financial year. As per amendments made in para 1(iv) of Schedule-I of the Act, provision of irrigation facility, horticulture plantation and land development facilities are permissible on lands owned by households belonging to SC/ST/BPL/IAY and land reforms beneficiaries/small & marginal farmers. As per notification dated 18.6.2008 issued by the Ministry in this regard, conditions for taking up works on individual lands are as under:

(i) the individual land owner shall be a job card holder and also work in the project;

- (ii) for each such project, the labour: material ratio of 60:40 shall be maintained at the Gram Panchayat level
- (iii) projects shall be approved by the Gram Sabha and the Gram Panchayat and shall be part of the annual shelf of projects
- (iv) no contractors or machinery shall be used in the execution of works and
- (v) no machinery shall be purchased.

As reported by the States, during 2009-10, out of the total of 46.01 lakh works taken up under the Act, 7.77 lakh works belonging to this category were taken up.

Irregularities in wage payments in MGNREGS

2557. SHRI SYED AZEEZ PASHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has received a detailed document from panchayat ward members in Andhra Pradesh, giving names of dead people who are drawing MGNREGS wages and nonexistent people enjoying such benefits;
- (b) whether it is a fact that the detailed list includes people who do not even live in the same village or Mandal or Panchayat;
 - (c) when was the detailed representation received from a concerned Panchayat members;
- (d) the reasons for not starting a serious enquiry into such documents frauds in MGNREGS; and
- (e) the steps proposed to send a team of experts to control rampant corruption and fraud in such schemes meant for the poor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry received a complaint on 16.7.2010 from Sh. Kedasu Venkata Lakshmi